

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
STARRED QUESTION NO.480  
TO BE ANSWERED ON 28.03.2018**

**TRANSFER OF CONFIRMED TICKET**

**\*480. SHRI KUNWAR HARIBANSH SINGH:  
SHRI BIDYUT BARAN MAHATO:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Railways has decided to allow passengers to transfer their confirmed ticket to another person in case they are unable to travel;**
- (b) if so, the details thereof including the guidelines framed for this purpose and the time by which it is likely to come into force;**
- (c) whether the Government has also decided to extend this facility to the National Cadet Corps and if so, the details thereof;**
- (d) whether the said move will adversely affect the waitlisted train passengers and if so, the details thereof along with the corrective measures taken by the Government in this regard; and**
- (e) the other steps taken/being taken by the Government to cover more waitlisted rail passengers and avoid black marketing of rail tickets?**

**ANSWER**

**MINISTER OF RAILWAYS AND COAL**

**(SHRI PIYUSH GOYAL)**

**(a) to (e): A Statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO.480 BY SHRI KUNWAR HARIBANSH SINGH AND SHRI BIDYUT BARAN MAHATO TO BE ANSWERED IN LOK SABHA ON 28.03.2018 REGARDING TRANSFER OF CONFIRMED TICKET**

**(a) & (b): Section 53 of Railway Act 1989 provides that a ticket issued in the name of a person shall be used only by that person except in case of mutual transfer of a seat or berth by Passengers travelling by the same train or if allowed by an authorised railway servant who may permit change of name of a passenger having reserved a seat or berth subject to such circumstances as may be prescribed.**

**Passengers (Change of Names) Rules, 1990 were issued vide GSR 708(E) dated 16<sup>th</sup> August 1990 specifying the conditions under which a reserved ticket can be transferred to another person. An amendment to these rules was issued vide GSR 704 (E) dated 12.12.1997 wherein this facility was extended to National Cadet Corps (NCC) cadets.**

**The facility of change of name is permitted to following category of passengers subject to fulfilment of conditions mentioned in the Rules mentioned above:-**

- (i) Government servant proceeding on duty**
- (ii) Family member**
- (iii) Students of a recognized government institution**
- (iv) Cadet of National Cadet Corps (NCC)**
- (v) Marriage party**

**(c): As mentioned above, this facility is already available to NCC cadets.**

**(d) & (e): This facility has been provided to meet the situation where a passenger holding confirmed ticket is not in a position to undertake the journey and someone else has to be sent in his/her place. Instructions have been issued to all Zonal Railways to take adequate safeguards to avoid misuse of this scheme, some of which are as under:-**

- (i) Granting of permission for change of name only by a Gazetted officer subject to production of requisite documents to prove the genuineness and fulfilment of conditions mentioned in the Rules. At those locations where Gazetted officer is not available, non-gazetted officer authorised in this behalf has to take post facto approval from the competent authority.**
- (ii) Maintenance of proper record of such permissions.**
- (iii) Inspection of these records by the officers.**
- (iv) Not allowing this facility in the tickets issued on concession.**

**With a view to meet the demand of waitlisted passengers, waiting list position of the trains is monitored and to cater to the rising demand of passengers, to the extent feasible, various measures are taken which include introduction of new trains, enhancement of the composition of more popular trains, attachment of extra coaches in the existing trains, running of special trains for clearance of extra passengers traffic during peak seasons, festivals, special events etc. keeping in view the pattern of traffic, commercial justification, operation feasibility, availability of resources etc.**

**Various steps are taken by the Railways to avoid misuse of its passenger reservation system, some of which are as under:-**

- i. Restriction on agents on booking of tickets during first thirty minutes of opening of Advance Reservation Period (ARP) booking and Tatkal booking.**
- ii. Condition of carrying one of the prescribed proofs of identity in original during journey by any one of the passengers booked on the ticket.**
- iii. Automatic preparation of reservation charts at least 4 hours before scheduled departure of train and thereafter booking of available accommodation through internet as well as through computerized Passenger Reservation System (PRS) counters.**
- iv. Making provision in the PRS system to transfer vacant available accommodation after preparation of second reservation chart to next remote location.**
- v. Introduction of Alternate Train Accommodation Scheme (ATAS) known as VIKALP for providing confirmed accommodation to waitlisted passengers and also to ensure optimal utilization of available accommodation.**
- vi. Modification of Railway Passengers (Cancellation of Ticket and Refund of Fare) Rules to discourage speculative booking of tickets.**
- vii. Provision of CCTVs at important PRS locations.**
- viii. Only one booking in one user login session except for return/ onward journey between 0800 and 1200 hours in case of tickets being booked through internet.**
- ix. Provision of CAPTCHA in the booking page of e-ticket/i-ticket on the IRCTC website to check use of scripting tools by unscrupulous elements for cornering of tickets.**

- x. Introduction of a time check of 35 seconds for completion of online booking of tickets to avoid misuse through use of scripting software.**
- xi. Making One Time Password (OTP) mandatory for payment of tickets booked online.**
- xii. Conducting joint as well as independent checks by Commercial, Vigilance & Security Departments to curb the activities of touts.**
- xiii. Touts so apprehended taken up as per provisions of Law.**
- xiv. Intensification of checks during peak rush and festival periods. Touts and unauthorized vendors apprehended and prosecuted as per relevant provisions of the Railways Act, 1989.**
- xv. Supplementing checks conducted at Reservation Offices by checks on the trains to detect the cases of transferred reserved tickets i.e. persons found travelling fraudulently against accommodation actually reserved in the name of another passenger.**
- xvi. Conducting checks in booking offices, reservation offices, trains etc. to curb malpractices by Railway staff in connivance with touts. Stringent action taken against the railway staff under Disciplinary and Appeal Rules, if found indulging in malpractices.**
- xvii. Deployment of RPF staff at important Passenger Reservation System (PRS) centres to prevent touting activities.**
- xviii. Keeping surveillance on the possible activities of touts and unauthorised vendors through Close Circuit Television Cameras installed at important Railway Stations.**
- xix. Educating general public through Public Address System and media, not to buy tickets from touts/unscrupulous elements and consequences of buying tickets from these sources.**

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